

SCHEDULE II**FORM B****PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF MARUTI KESRI
NANDAN AGROFOODS PRIVATE LIMITED**

1.	NAME OF CORPORATE DEBTOR	Maruti Kesri Nandan Agrofoods Private Limited
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	19/01/2012
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/REGISTERED	RoC-Delhi
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U15132HR2012PTC044850
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	REGD. OFFICE: #495/7, Kadipur Industrial Area, Near Shiv Mandir, Pataudi Road, Gurgaon HR 122001 IN
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	08/05/2022
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	09/05/2022 (By order of the Hon'ble NCLT, Chandigarh Bench in IA No. 294/2021 in CP (IB) No. 167/Chd/Hry/2019.)
8.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	NAME- Mr. Amit Kumar Goyal REGISTERED ADDRESS- #4196, Eco City, Phase-I, New Chandigarh, Sahibzada Ajit Singh Nagar, Punjab-140901 Mobile: +91 9815451777 Email id: akgoyal47@yahoo.com ADDRESS FOR CORRESPONDENCE- S.C.O 818, First floor, N.A.C, Manimajra, Chandigarh-160101 Mobile:+91 9875921490 Email id: liquidator.marutikesrinandan@gmail.com REGISTRATION NUMBER- (Regn No: /IPA-003/IP-N00317/2020-2021-13342)
9.	LAST DATE FOR SUBMISSION OF CLAIMS	18/06/2022

Amit Kumar Goyal

Notice is hereby given that the Hon'ble National Company Law Tribunal, Chandigarh Bench has ordered the commencement of liquidation of the Maruti Kesri Nandan Agrofoods Private Limited on 09/05/2022.

The stakeholders of Maruti Kesri Nandan Agrofoods Private Limited are hereby called upon to submit a proof of their claims or update their claims submitted during CIRP, on or before 18/06/2022, to the Liquidator at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter V of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims:

Note:1

Form C: for Claims by Operational Creditors (except Workmen and employees)

Form D: for Claims by Financial Creditors

Form E: for Claims by a workman and employee

Form F: for Claims by Authorized Representative of Workmen and Employees

Form G: for Claims by creditors by any other stakeholder

Submission of false or misleading proofs of claim shall attract penalties.



Amit Kumar Goyal

Liquidator

In the matter of Maruti Kesri Nandan Agrofoods Private Limited

(Regn No: IBBI/IPA-003/IP-N00317/2020-2021-13342)

Mobile No. +91 98154 51777

E-mail - akgoyal47@yahoo.com

Date: 18/05/2022

Place: Chandigarh

